GOVERNMENT OF INDIA (MINISTRY OF TRIBAL AFFAIRS) LOK SABHA STARRED QUESTION NO. *166 TO BE ANSWERED ON 30.07.2018

SCHEMES FOR TRIBALS

*166 DR. MANOJ RAJORIA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Union Government has developed any mechanism for the effective monitoring and better supervision of the ongoing schemes for tribals and if so, the details thereof;
- (b) the details of monitoring done by the Union Government and State Governments; and
- (c) whether the third party monitoring of schemes is being undertaken and if so, the details thereof?

ANSWER

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. *166 for answer on 30.07.2018 asked by DR. MANOJ RAJORIA, MP, regarding 'Schemes for Tribals'

- (a) & (b): Yes, Madam. Details of mechanism developed for the effective monitoring and better supervision of the on-going schemes for Scheduled Tribes and monitoring done by the Ministry of Tribal Affairs and State Governments are given in **Annexure.**
- (c): An independent third party monitoring agency was engaged in 2010 for monitoring performance of NGO run projects funded by the Ministry. It monitored the projects over a period of three years (2010-2013) and its findings were shared with the concerned States / UTs for rectification / appropriate action.

Annexure referred to in reply to parts (a) to (b) of Lok Sabha Starred Question No. 166 for Answer on 30.07.2018

Details of mechanism developed for the effective monitoring and better supervision of the on going schemes for Scheduled Tribes and monitoring done by the Ministry of Tribal Affairs and State Governments are as under:-

- (i) Utilization Certificates are insisted upon as a pre-requisite for further release of funds.
- (ii) Progress reports regarding the status of implementation of schemes are obtained.
- (iii) For monitoring of Scheduled Tribe Component (STC) funds of Central Ministries based on the framework and mechanism designed by NITI Aayog, an online monitoring system has been put in place with web address stcmis.nic.in. The framework envisages monitoring of allocations for welfare of STs under the schemes, monitoring of expenditure vis-à-vis allocations, monitoring of physical performance and outcome monitoring. The framework also envisages to capture location wise details to ensure accountability and targeted spending. Further, nodal officer has been nominated in the line Ministries / Departments for coordination and monitoring.
- (iv) Meetings with nodal officers are held periodically to review Ministry / Department wise performance.
- (v) Meetings / conferences are convened at the Central level with State officials for ensuring timely submission of proposals, speeding up of implementation of the schemes / programmes, and reviewing the physical and financial progress. Officers while visiting States / UTs also ascertain the progress of implementation of various schemes / programmes of the Ministry of Tribal Affairs.
- (vi) All sanction orders are uploaded on the Ministry's website.
- (vii) Mandatory Annual Inspection of NGO projects by District Authorities.
- (viii) Monitoring of the scheme "Mechanism for Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP)" is done by two committees, one at State level under Chairmanship of Chief Secretary of the respective State and other at District Level under Chairmanship of respective District Collector. Besides this, Government of India also monitors the scheme through Tribal Cooperative Marketing Development Federation of India Ltd. (TRIFED) at the Centre.
- (ix) The performance of TRIFED and National Scheduled Tribes Finance and Development Corporation (NSTFDC), apex organisations functioning under the administrative control of Ministry of Tribal Affairs, to whom the funds are released, is assessed in terms of Memorandum of Understanding (MoU) signed between Ministry and the TRIFED / NSTFDC.
- (x) Some of the State Governments have enacted laws on Tribal Sub-Plan. In some States Chief Minister monitors the progress of work relating to tribal welfare and development.